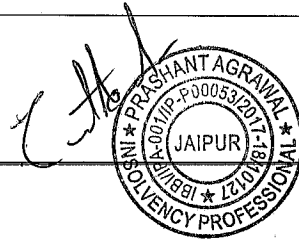


FORM A
PUBLIC ANNOUNCEMENT

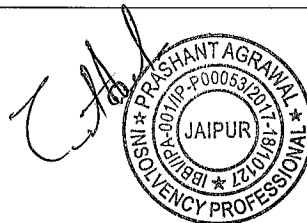
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
RADHARANI EXPORTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	Radharani Exports Private Limited
2	Date of incorporation of corporate debtor	22-09-2012
3	Authority under which corporate debtor is incorporated / registered	RoC – Jaipur
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52190RJ2012PTC040215
5	Address of the registered office and principal office (if any) of corporate debtor	457, Ganesh Nagar, Niwaru Road, Jhotwara Jaipur Rajasthan - 302012
6	Insolvency commencement date in respect of corporate debtor	12-04-2023 (Intimation to the IRP is received on 18-04-2023)
7	Estimated date of closure of insolvency resolution process	09-10-2023



8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Prashant Agrawal, Insolvency Professional Reg. No.: IBBI/IPA-001/IP-P00053/2017-18/10127 AFA No.: AA1/10127/02/171123/104832 valid up to 17-11-2023
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address: F-106, First Floor, Sumer Complex, Gautam Marg, C-Scheme, Jaipur - 302001, Rajasthan. Mail ID: cirp.repl2023@gmail.com / ippagrawal@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Prashant Agrawal, Interim Resolution Professional, Radharani Exports Private Limited Address: Building No. F – 174, First Floor (F – 106), Sumer Complex, Gautam Marg, B/h Bagadia Bhawan, C – Scheme, Jaipur – 302001 Rajasthan Mail ID: cirp.repl2023@gmail.com / ippagrawal@gmail.com
11	Last date for submission of claims	02-05-2023
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable



14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downlo ads (b) Not Applicable
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1. Notice is hereby given that the Hon'ble National Company Law Tribunal, Jaipur bench has ordered the commencement of a corporate insolvency resolution process of the **Radharani Exports Private Limited** on **12-04-2023**.
2. The creditors of **Radharani Exports Private Limited**, are hereby called upon to submit their claims with proof on or before **02-05-2023** to the interim resolution professional at the address mentioned against entry No. 10.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. Submission of false or misleading proofs of claim shall attract penalties.



Prashant Agrawal

(Interim Resolution Professional)

Radharani Exports Private Limited



Date: 18-04-2023

Place: Jaipur